

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 18.8.2003

OA 420/2002

Babu Lal Sharma, Pointsman in the Western Railway, r/o Village Ahir Bhagota, Tehsil Mudawar, Distt. Alwar.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Rly Manager, W/Rly, Power House Road, Near Ram Mandir, Jaipur.
3. Zonal Protection Officer (P), W/Rly, Near Ram Mandir, Jaipur.
4. Station Master, Railway Station Bijnagar, Distt. Alwar.

... Respondents

CORAM:

HON'BLE MR.JUSTICE G.L.GUPTA, VICE CHAIRMAN

HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Prahlad Sharma

For the Respondents

... Mr. V.S.Gurjar

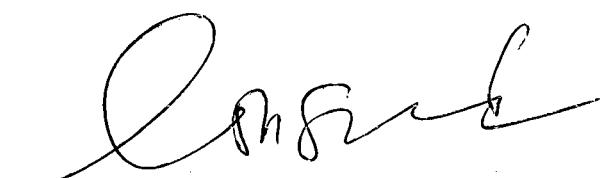
ORDER (ORAL)

The applicant while challenging the order of reversion dated 4.4.2002 (Ann.A/8) also states that he has not been paid salary from August, 2001. It is stated that the applicant had been given promotion vide order dated 21.3.2002 (Ann.A/3) in the pay scale of Rs.3050-4590 but he has been reverted in the pay scale of Rs.2650-4000 vide order dated 4.4.2002 (Ann.A/8) without following the principles of natural justice.

2. In the reply, respondents' case is that after the order dated 21.3.2002 (Ann.A/3) was issued, the applicant was medically examined but he was not found fit and, therefore, he has been medically declassified and shall be considered for the alternative job. It is stated that the applicant was asked to appear before the Screening Committee but he did not do so.

3. No rejoinder has been filed by the applicant.

4. It is obvious that the applicant does not dispute that he could not appear before the Screening Committee held on 4.6.2003. The learned counsel for the applicant says that now the applicant shall appear before the Screening Committee as and when he gets notice for the same.



5. The learned counsel for the applicant points out that the respondents, in their reply, have not shown any reason as to why salary of the applicant has not been paid from August, 2001.

6. Keeping in view the submissions made by the learned counsel for the parties, it is directed that the respondents shall pay the arrears of the salary of the applicant from August, 2001 within a period of four weeks from today. It is further directed that as and when meeting of the Screening Committee is held, the applicant shall be sent notice by Registered Post as also through his immediate officer and he be provided appropriate job.

7. With these observations the OA stands disposed of. No order as to costs.

~~X-31~~
(A.K.BHANDARI)

MEMBER (A)



(G.L.GUPTA)

VICE CHAIRMAN